

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 126**  
**(IB)-1246(PB)/2019**

**IN THE MATTER OF:**

Kavish Arora & Anr.

.... Applicant/petitioner

v.

Pioneer Urban Land & Infrastructure Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 04.09.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the petitioner:

Mr. Piyush Singh, Mr. Kumar Pradyuman &  
Ms. Aditi Sinha, Advs.

For the Respondent(s):

Ms. Pritha Srikumariyer & Mr. Naveen Hedge,  
Advs.

**ORDER**

For order see, CP. No. (IB)-1602(PB)/2018.